

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 2304
TO BE ANSWERED ON NOVEMBER 30, 2016

TRANSFER OF XII SCHEDULE FUNCTIONS

No. 2304 SHRI Y.V. SUBBA REDDY:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:-

- (a) whether State Government of Andhra Pradesh has not transferred all the eighteen XII Schedule functions to urban local bodies;
- (b) if so, the reasons therefor and the number of functions transferred so far; and
- (c) the manner in which the Government proposes to persuade the State Government for transferring the remaining functions?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT
(SHRI M. VENNKAIAH NAIDU)

(a): Yes, Madam. The State Government of Andhra Pradesh has not transferred all the eighteen XII Schedule functions to urban local bodies (ULBs).

(b): The State Government of Andhra Pradesh has transferred 17 out of 18 functions under the XII Schedule. The function of 'Fire Services' has not been transferred to the ULBs. The competence to transfer XII Schedule functions to the ULBs lies with the respective State Government.

:2:

(c): Urban Development is a State subject and Government of India only facilitates the State Governments and municipalities through various programmes, schemes and guidelines. Accordingly, the Government of India has been encouraging State Governments to transfer the XII Schedule functions to ULBs through incentivised & reform oriented programmes.
